

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 407
IA/5691/ND/2021
IB/3154/ND/2019

IN THE MATTER OF:

M/s Tuberoso Products India Pvt. Ltd.
Vs.
Mak Medicals Pvt. Ltd. Ors.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 17.12.2021

Coram:

MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)

MR. AVINASH K.SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Respondent : Mr. Rajeev Sharma, Sr. Adv.
Mr. Uddyam Mukherjee, Adv.

ORDER

IA No. 5691/ND/2021:

A joint statement made by the Learned Counsel for both the parties. Learned Counsel for the applicant states that matter has been settled. All the costs including miscellaneous cost of the IRP have been paid. Accordingly, Learned Counsel for the IRP states that CoC has not been constituted, only publication was made. In view of the statement made by Learned Counsel for the IRP as well as Learned Counsel for the Operational Creditor as well as ex-Director, had settled the matter. Accordingly, Learned Counsel for the applicant states that he want to withdraw the petition. In view of the statement made by the Learned Counsel for the applicant and



application filed on record i.e. IA No. 5691/ND/2021, the same stands allowed. Accordingly, the present petition stands dismissed as withdrawn.

IA is disposed of.

-sd-

AVINASH K.SRIVASTAVA
MEMBER (T)

-sd-

DHARMINDER SINGH
MEMBER (J)

Vaishali - 17.12.2021